HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF
THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 18TH SEPTEMBER, 2007 AT
9.30 A.M.

I. QUESTIONS.
- Questions entered in the separate list to be asked and answers given.

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.

(ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

III. PAPERS TO BE LAID/RE-LAI ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Haryana Co-operative Societies (Amendment) Ordinance, 2007 (Haryana Ordinance No. 2 of 2007).

2. A MINISTER to lay on the Table the Haryana Tax on Luxuries Ordinance, 2007 (Haryana Ordinance No. 3 of 2007).


5. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.8/Const./Art.320/2007, dated the 4th April, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Third Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.


7. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.19/Const./Art.320/2007, dated the 22nd June, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Fifth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.


16. A MINISTER to lay on the Table the Audit Report on the Accounts of Haryana Financial Corporation, Chandigarh for the year ended 31st March, 2006, as required under section 37 (7) of the State Financial Corporations Act, 1951.

IV PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON COMMITTEE OF PRIVILEGES: to present First Preliminary Report of the Committee of Privileges on the matter in regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Parkash Chautala, MLA in respect of misconduct, misbehaviour and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20.3.2007 and on earlier occasions also.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.


<table>
<thead>
<tr>
<th>Demand No.</th>
<th>Minister</th>
<th>Demand</th>
<th>Amount</th>
<th>Excess Over Grants and Appropriations for the year 2004-2005</th>
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<tbody>
<tr>
<td>4</td>
<td>A MINISTER</td>
<td>to move that a grant of a sum not exceeding Rs. 24,82,68,000/- be made to regularise the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2004-2005 in respect of Revenue.</td>
<td>Page – 1</td>
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<tr>
<td>6</td>
<td>A MINISTER</td>
<td>to move that a grant of a sum not exceeding Rs. 24,33,96,000/- be made to regularise the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2004-2005 in respect of Finance.</td>
<td>Page – 2</td>
<td></td>
</tr>
<tr>
<td>8</td>
<td>A MINISTER</td>
<td>to move that a grant of a sum not exceeding Rs. 66,19,31,000/- be made to regularise the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2004-2005 in respect of Buildings &amp; Roads.</td>
<td>Page - 3</td>
<td></td>
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<tr>
<td>10</td>
<td>A MINISTER</td>
<td>to move that a grant of a sum not exceeding Rs. 24,92,75,000/- be made to regularise the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2004-2005 in respect of Medical &amp; Public Health.</td>
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<tr>
<td>15</td>
<td>A MINISTER</td>
<td>to move that a grant of a sum not exceeding Rs. 86,50,97,000/- be made to regularise the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2004-2005 in respect of Irrigation.</td>
<td>Page – 5</td>
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**VI. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2007-2008 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.**

(i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment)-2007-2008.


**VII. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)-2007-2008.**

Discussion and Voting on the Demands for Supplementary Grants.
Demand No. 22  A MINISTER to move that a Supplementary sum not exceeding Rs. 499,05,00,000/- for revenue expenditure and Rs. 7,18,49,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2008 in respect of Demand No. 22 - Cooperation.

Demand No. 25  A MINISTER to move that a Supplementary sum not exceeding Rs. 109,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2008 in respect of Demand No. 25 - Loans & Advances by State Govt.

VIII. LEGISLATIVE BUSINESS

1. The Haryana Panchayati Raj (Second Amendment) Bill, 2007  A MINISTER to introduce the Haryana Panchayati Raj (Second Amendment) Bill; - to move that the Haryana Panchayati Raj (Second Amendment) Bill be taken into consideration at once;

   Also to move that the Bill be passed.

2. The Haryana Co-operative Societies (Amendment) Bill, 2007  A MINISTER to introduce the Haryana Co-operative Societies (Amendment) Bill;

   - to move that the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once;

   Also to move that the Bill be passed.

CHANDIGARH:
THE 17THSEPTEMBER, 2007

SUMIT KUMAR
SECRETARY.